

The Grant of pension to the Families of Martyrs Rules, 1979

GOVERNMENT OF TRIPURA
POLITICAL DEPARTMENT

No. F. 13(1)-P/78

Dated, Agartala, the 30th May, 1979.

NOTIFICATION

The Governor of Tripura has been pleased to make the following rules to regulate the grant of pension to the distressed family members of Martyrs, namely :—

- Short title & commencement.
- Definition.
- Application
- Eligibility.
- Amount of pension.
- Application of grant.
- Mode of payment
- Interpretation.
1. (1) These rules may be called the Grant of pension to the Families of Martyrs Rules, 1979.
 - (2) They shall be deemed to have come into force with effect from 6th January, 1979.
 2. In these rules unless the context otherwise requires,—
 - (a) "Audit Officer" means the Accountant General, Tripura ;
 - (b) "District Magistrate" means the District Magistrate of the District
 - (c) "Family" includes father, mother, widower/widow if he or she has not since remarried, unmarried daughters, minor sons of martyrs ;
 - (d) "Form" means form appended to these rules ;
 - (e) "Government" means the Government of Tripura ;
 - (f) "Sanctioning authority" means the Secretary of the Political Department of the Government.
 - (g) "Martyrs" means a person who died at the hands of Police or Goondas for political cause during the period from 15. 8. 47 to 1.4.77.
 3. These rules shall apply to persons who are citizens of India, permanently residents of Tripura and the members of the family of a Martyr.
 4. The State Government may sanction pension to the family of the Martyrs :
Provided that only one person in the family shall be eligible for such pension ;
Provided further that no pension shall be admissible whose family income from all sources exceed the sum of Rs. 5,000/- (Five thousand) per annum, and that no person shall be entitled to pension if any member of such family has been given any other benefit like appointment, etc.
 5. The amount of pension will be Rs. 200/- per mensem each.
 6. A person who considers himself/herself eligible for pension under these rules shall apply in duplicate to the pension sanctioning authority setting out the circumstances of the death of martyr, on receipt of which the pension sanctioning authority will cause such enquiries as he may deem and obtain approval of the Minister in-charge of the Department for grant of pension.
 7. (1) The pension sanctioning authority shall on receipt of the application for pension, enter the same in a register to be maintained in Form No. 1, of the schedule appended to these rules, scrutinise the same and satisfy himself that the application is complete in all respect.
(2) The sanctioning authority shall there after record his order sanctioning grant of pension on the application form and retain the application with him for record. He shall communicate the sanction to the Audit Officer, Tripura for issue of necessary authority for drawal of pension by the applicant.
(3) The sanctioning authority shall also communicate a copy of the sanction to the District Magistrate concerned for certifying payment of pension to the applicant before presentation of the claim to the respective treasury at the time of first drawal.
(4) The amount of pension shall be debited to the Head of Account "288-Social Security & Welfare-E-Other Social Security & Welfare Programme-Pension under social security schemes."
 8. Where any doubt arises as to the interpretation of these rules, it shall be referred to the Government in the Finance Department whose decision thereon shall be final.

Removal of difficulty. 9. Where the Governor is satisfied that the operation of any of the provision of these rules causes hardship in any particular case, he may by order, dispense with or relax the requirement of that rule to such extent and subject to such conditions as he may consider necessary for dealing with the case in just and equitable manner.

By order of the Governor,
Sd/-Illegible
Secretary to
the Government of Tripura.

SCHEDULE

Form No. 1

REGISTER OF SANCTION OF GRANTS

Sl. No.	Name of applicant with address.	Date of receipt of the application	Date of sanction of the grant	Initial of the sanctioning authority	Remarks
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Government of Tripura
Department of Cooperation

No. F. 5(15-AP)/Estt/Coop/66A

Dated, Agartala, the 2nd June, 1979.

NOTIFICATION

The Governor, Tripura is pleased to appoint the following Cooperative Officers to the post of Asstt. Registrar of Cooperative Societies (Class-II Gazetted) in the scale of Rs. 500-30-830-40-1190/- (EB after 8th & 15th stages) plus other allowances as admissible in Tripura from time to time on ad-hoc basis upto the end of February, 1980, against the post and w. e. f. the date indicated against their names.

2. The expenditure involved will be debitible to the Head "298-Cooperation" during the year 1979-80 (Non-Plan).

Sl. No.	Name of Officers.	Date of joining in the post.	Appointment made against the post.
1	2	3	4
1.	Sri Satya Provo Bannerjee	19.5.79 (F/N)	Against the vacancy caused due to promotion of Sri N. N. Choudhury, ARCS to the post of DRCS.
2.	Sri Amar Nath Chakraborty	21.5.79. (F/N)	Against the vacancy caused due to promotion of Sri G. M. Singh, ARCS to the post of DRCS.
3.	Sri Dharendra Chandra Chakraborty.	19.5.79. (F/N)	Against the deputation vacancy of Sri A. K. Majumder, ARCS in the TWCCS Ltd., Agartala.

By order of the Governor,
Sd/- Illegible
Under Secretary to the
Government of Tripura.